

ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).5487/2019

(Arising out of impugned final judgment and order dated 13-06-2019 in WP No. 43814/2018 passed by the High Court for the State of Telangana at Hyderabad)

KHAJA BILAL AHMED

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(WITH IA No. 105162/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms Divya Adepu, Adv.
Ms. Shubhangi Jain, Adv.
Ms. Ayushi Kazangchi, Adv.
Dr. J. P. Dhanda, AOR
Mrs. Raj Rani Dhanda, Adv.
Mr. Vineet Dhanda, Adv.
Dr. A.K. Vasishtha, Adv.
Mr. N.A. Usmani, Adv.
Mr. Gopi Chand, Adv.

For Respondent(s) Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, AOR
Ms. Swati Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed by tomorrow
(10 December 2019).

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER